

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
5	2.4.97	<p>Learned counsel appearing under instructions of counsel for the applicant prays for an adjournment. But the counsel for the Respondents points out that the matter has become infructuous. He states that in other three or four similar matters even the learned counsel for the applicants had conceded that the matters had become infructuous. Under the circumstances the prayer for adjournment is refused and the petition is dismissed as having become infructuous. No costs.</p> <p>However, if the applicant feels that the dispute survives and the matter has not become infructuous, he will be at liberty to apply to the Court within a period of one month to get the matter revived and its decision on merits.</p> <p><i>[Signature]</i> CHAIRMAN</p> <p><i>[Signature]</i> VICE-CHAIRMAN 21/4/97</p>	